

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Customs Stay No. 50736 of 2019 (by the appellant) **and**
Custom Appeal No. 52144 of 2019

(Arising out of order in appeal No. CC(A)CUS/D-II/ICD-PPG/PALWAL/ 170-177/2019-20 dated 24.05.2019 passed by the Commissioner of Customs (Appeals) New Delhi).

Commissioner of Customs

ICD, Patparganj, New Delhi.

Appellant

VERSUS

M/s Manvi Exim Pvt. Limited

Shop No. 2A, Khasra No. 42/5
Baktwarpur Bakoli
Link road Bakoli, Delhi.

Respondent

APPEARANCE:

Shri Rakesh Kumar, Authorised Representative for the appellant
Shri Abhishek Jaju, Advocate for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 50015/2020

DATE OF HEARING/DECISION: 06.01.2020

ANIL CHOUDHARY:

This appeal was filed against common order-in-appeal disposing of eight appeals. Subsequently, defect was pointed out for filing only one appeal. The appellant-revenue has subsequently filed fresh eight appeals involving eight bills of entry, which have been registered as customs Appeal Nos. 52793 to 52800/2019 alongwith condonation of delay application and stay applications. Accordingly, this appeal as well as stay application are disposed of as infructuous.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)

(Bijay Kumar)
Member (Technical)